

if we say that it is improper. But if he resigned after calling the Assembly--and then there was a lot of argument and noise and he resigned after that,--then certainly we will discuss that matter in the House.

13.40 hrs. .

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE WORKING AND ADMINISTRATION OF THE COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : On behalf of Shri P. A. Ahmed, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1969, under section 638 of the said Act. [*Placed in Library. See No. LT-2982/70*]

SUMMARY OF THE PROCEEDING OF 26TH SESSION OF INDIAN LABOUR CONFERENCE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMI) : On behalf of Shri Bhagwat Jha Azad, I beg to lay on the Table a copy of the summary of the discussions (Hindi and English versions) of the Twenty-Sixth Session of the Indian Labour Conference held at New Delhi on the 12th and 13th November, 1969. [*Placed in Library. See No. LT-2983/70*]

ANNUAL REPORTS, ETC OF NATIONAL SEEDS CORPORATION LTD ; AND MADRAS AGRO-INDUSTRIES CORPORATION LTD, MADRAS

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :---

- (1) A copy each of the following papers under sub-section (1) of

section 619A of the Companies Act, 1956 :---

- (i) Review (Hindi and English versions) by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1967-68.
- (ii) Annual Report (Hindi and English versions) of the National Seeds Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Madras Agro Industries Corporation Limited, Madras, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement showing reasons for delay in laying the papers mentioned at items (i) (i) and (ii) above. [*Placed in Library. See No. LT--2984/70*]

INDIAN TELEGRAPH (THIRD AMENDMENT) RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G S R. 254 in Gazette of India dated the 21st February, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-2985/70*]

GOVERNMENT RESOLUTION ON REPORT OF CENTRAL WAGE BOARD FOR ENGINEERING INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-

MENT AND REHABILITATION (SHRI S.C. JAMIR) : I beg to lay on the Table a copy of Government Resolution No. WB-4 (8)/69 dated the 21st March, 1970 on the Report of the Central Wage Board for the Engineering Industries, [Placed in Library. See No. LT-2986/70]

13.42 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 24th March, 1970, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill 1968:—

"That the time appointed for the presentation of the Report of the joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968, be further extended up to the last day of the Seventy-third Session of the Rajya Sabha."

13.43 hrs.

ASSENT TO BILLS

SECRETARY : I also lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 24th February, 1970:—

- (1) The Union Duties of Excise (Distribution) Amendment Bill, 1970.
- (2) The Additional Duties of Excise (Goods of Special Importance, Amendment) Bill, 1970.

13.44 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (WEST BENGAL) 1969-70

MR. SPEAKER : Mr. Sethi.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to present a statement showing Supplementary Demands for Grants in respect of the State of West Bengal for 1969-70.

MR. SPEAKER : Next item.

DR. RANEN SEN (Barasat) : On a point of order Sir, on item No. 11.

MR. SPEAKER : Item 11 is over and I have called Item No. 12 now.

DR. RANEN SEN : Even in regard to Item No. 12 rise on a point of order.

MR. SPEAKER : How can there be a point of order on this ? Let him first state it. Mr. Sethi.

13.45 hrs.

WEST BENGAL BUDGET 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to present a statement of estimated receipts and expenditure of the State of West Bengal for 1969-70. Sir, the House is aware that a Proclamation under article 356 of the Constitution was issued by the President on the 19th March, 1970 in respect of the State of West Bengal. By virtue of this proclamation, the powers of the Legislature of the State are now exercisable by or under the authority of Parliament. Accordingly, the Budget of the State of West Bengal for the year 1970-71, which was laid before the State Legislature but was not passed by it until the issue of Proclamation, is now being laid before Parliament. For the present a 'Vote on Account' for the period April-July, 1970 only is being sought in order to carry on the Administration.

Briefly, the position is that the revenue Receipts in the current year now stand at